SHRI M. M. DHARIA: Seven months have elapsed now and there are several families which have to be rehabilitated permanently. May I know why the Government has not so far made any survey and formulated any scheme to rehabilitate these people?

SHRI D. R. CHAVAN: I have already mentioned what happened in these areas which were under the operational occupation of the Pakistani army. These areas had to be de-mined because they had been mined. Arrangements had to be made for providing drinking water facilities etc. Quite a lot of *kuchra* had been put into most of the wells and they had been choked up. All these things had to be done before sending these people back to these areas from where they were evacuated.

SHRI M. M. DHARIA: But why this delay?

SHRI D. R. CHAVAN: There is no delay. Immediately after and in accordance with the Tashkent Declaration the movement started. I have mentioned that 1,65,000 persons have gone back to their original places of residence in Jammu and Kashmir. Similarly in the Punjab border area also some people have gone back.

PROF. SATYAVRATA SIDDHANTA-JLANKAR: Is it not a fact that in the Kashmir area there are certain people who gave.shelter to the saboteurs? They went to Pakistan and now they are coming back to get rehabilitated. May I know whether a deputation of some people from the Rajouri and Poonch areas met the Government and requested them that these people who proved treacherous to the country should not be allowed to come back and get rehabilitated?

SHRI D. R. CHAVAN: I have not got information with me now about these people who have crossed over to Pakistan side and who are intending to come back. If my hon. friend puts a separate question I will be able to answer.

श्री जगत नारायण : वया वजीर साहब कैटेगारिकली यह बतायेंगे कि खेमकरण में नोगों को कब तक बसा सकेंगे। पिछले महीने पंजाब गवर्नमेंट ने यह एलान किया कि उनको वसायेंगे, वहां के एक वजीर उनको साय ले कर गये कि रिफ्यूजीज को बसाया जायमा, वह वहां पर दो सौ आदिमयों को साथ ले गये, प्रेस वाले भी गये, लेकिन जा कर देखा कि एक मकान भी साबित नहीं था, एक मकान ऐसा नहीं था जिसमें लोग रह सकें। फिर वह वापस आये। उसके बाद फिर एलान किया कि गवनं-मेंट उनको बसायेगी। अब गवर्नर वहां गये तो दो माइंस फट गई। तो मैं यह सवाल पूछना चाहता हूं कि खेमकरण इलाके के लोगों को कब तक आप बसायेंगे, डेफिनिट डेट आप दीजिये।

SHRI D. R. CHAVAN: 1 am as much anxious as the hon. Member to rehabilitate these persons as early as possible but the facts of the matter have got to be taken into consideration. This area has to be cleared of mines and all other hazards. It is no use putting these people back there without first clearing the area and without ensuring that there is no danger. From the security point of view all arrangements have to be made and the Government will see to it that those persons are rehabilitated in the Khemkaran area as early as possible.

श्री जगत नारायण : एज अर्ली एज पासिबल तो बहुत लम्बा हो जाता है।

श्री जगन्नाथ प्रसाद पहाड़िया : मंती जी ने एक प्रश्न के उत्तर में बताया कि राजस्थान बार्डर पर लगभग 30 व्यापारियों को 4 लाख रूपये देने की बात है तो इसका मतलब यह हुआ कि जो दूसरे वे घरबार हुये हैं जिन में किसान, राजपूत और दूसरे पेशे करने वाले लोग हैं उनका न तो कोई असेसमेंट किया गया है और न उनको कोई कम्पेनसेशन देने वाले हैं, तो मैं यह जानना चाहता हूं कि इनके लिये भी आप सहायता का असेसमेंट करेंगे और उनको रिहैविलिटेट करेंगे।

SHRI D. R. CHAVAN: I just now mentioned about payment to be given for rehabilitation and other things. My information was based on the information that was given by the Rajasthan Government. I also mentioned that a production

centre in the border area was destroyed during the Indo-Pakistan conflict and also some 30 shops were looted involving a loss of about Rs. 4 lakhs or something like that. The pattern of assistance for persons both in the Punjab area and the Jammu »nd Kashmir and Rajasthan area is the same. There is no difference in the pattern of assistance.

SHRI LOKANATH MISRA: In reply to an earlier supplementary the hon. Deputy Minister said that he would require a separate notice to answer whether any of those people who had gone over to Pakistan and who afforded protection to the infiltrators had been rehabilitated or are being afforded rehabilitation facilities. Does he not check these things up either with the Defence Ministry or with the Home Ministry before these facilities are made available to people and before the Government incurs expenditure on them who had afforded protection to the infiltrators?

SHRI D. R. CHAVAN: I mentioned that I have not got that information with me now.

SHRI LOKANATH MISRA: But don't you check up with the Home Ministry or the Defence Ministry before incurring expenditure?

SHRI D. R. CHAVAN: If you put a separate question we shall reply to that.

SHRI LOKANATH MISRA: Sir, it is very important.

MR. CHAIRMAN: That is why he wants another question to be put.

SHRI LOKANATH MISRA: The point is before any expenditure is incurred by the Government, should not the Ministry of Rehabilitation check up about the antecedents of the people whom they are going to help? That is an important issue in itself and it should be replied.

MR. CHAIRMAN: His question is why you have helped those whom you have helped.

SHRI D. R. CHAVAN: I may mention what happened. I mentioned that in the first place about 3,07,000 people were uprooted giving the break-up for the various sectors like Jammu and Kashmir, Punjab, Rajasthan, etc. And these persons are

going back. He is talking about persons who helped, and crossed over to Pakistan during this conflict and he wants to know whether their antecedents have been checked, and I mentioned that I have not got that information with me and if the hon. Member is pleased to put a separate question, that information could be given.

to Questions

## श्री जगन्नाथ प्रसाद पहाड़िया : यह एक पालिसी का सवाल है।

SHRI ATAL BEHARI VAJPAYEE: Sir, it is not a question of collecting information. It is a question of policy, whether it is the policy of the Government to offer rehabilitation facilities also to those who had migrated to Pakistan and are trying to come back. No information is needed. Ixt the policy of the Government be stated.

SHRI D1NESH SINGH: The hon. Deputy Minister has just stated that he did not know what the position was and if a separate question is put, the reply will be given to the House. There is no desire to evade the question. Sir.

SHRI MULKA GOVINDA REDDY: Sir, how is he entitled to answer this question?

MR. CHAIRMAN: Next question.

\*906. [The questioner (Shri V. M. Chordid) was absent. For answer, vide cols. 5437-38 infra.]

## INSPECTION OF ARMAMENTS

\*907. SHRI D. THENGARI: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the Chief Inspectorate of Small Arms, West Bengal, issued instructions that the following types of arms reed not be sent to him for proof and testing, on account of the non-availability of Nitro Proof Gun Powder (i) Smooth Bore Breech Loading Double Barrels and (ii) Smooth Bore Mazzda Loading Single or Double Barrels; and
- (b) if so, whether these instructions have adversely affected the defence production of M/s Hazari and Sons, Gun Factory, Monghyr as well as its employment potential?